

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 09/16 of NC-VI dated 03.09.2015

Meeting No. 09/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Misc. & Food Products was held on 03.09.2015 under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
2.	Sh. S.K. Pandey	A.D.	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

The minutes of the meeting No. 08 held on 20.08.2015 sent by e-mail to all members of the committee were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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1	390 Case No.:7/6/85-ALC3/2015	Party Name:MAHARASHTRA PENCIL FACTORY	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00076/AM16/	RLA File :03/95/040/00126/AM16/	Lic.No/Date:0310796314 29.05.2015	Approved
	The Committee noted the comments furnished by MSME(Chem) vide their O.M. No. 23(10)/2015-Chem dated 21.08.2015 and decided to approve the case with description of import and export item as under:-			
	Export Item	Qty.	Import item	Qty.
	Pencils finished(Coloured, stamped and designed) and packed 2HB.	4750.00Gross	Unfinished pencils (uncoloured, unstamped) in bulk packing 2 HB	4845.00Gross
	RA may take consequential action as per policy/procedure.			



2	391 Case No.:4/1/85-ALC3/2014	Party Name:R.H.INTERNATIONAL	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00003/AM15/	RLA File :29/24/040/00012/AM14/	Lic.No/Date:2910024349 10.03.2014	Deferred
	The Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 01.10.2015			




Case No.: 392 12/3/85-ALC3/2015	Party Name: CRI LIMITED	Meet No/Date: 9/85- ALC3/2015 03.09.2015	Status:
HQ File :01/85/050/00026/AM16/	RLA File :02/24/040/00161/AM15/	Lic.No/Date: 0210205150 13.11.2014	Approved

The Committee noted the comments of MSME(Mech) furnished vide their U.O. No. 30(93)/15-ME dated 27.08.2015 and decided to approve the case as under:-

Export Item	Qty.	Import item	Qty.
Ball Pen Tips made of S.S. Wire containing (1) S.S. Wire 1.60mm dia of 1206.78Kg and (2) Tungsten Carbide Balls 21899257.00Nos	21469860.00 Nos.	1. Stainless Steel Wire 1.60MM Dia 2. Tungsten Carbide Balls	2136.00Kg inclusive of 77% wastage after effecting 1/3 rd recovery from scrap. 21899257.00Nos (Net to net basis with accountability clause)

RA may take consequential action as per policy/procedure.

Case No.: 393 30/7/85-ALC3/2014	Party Name: RK AGRI BIZ LLP	Meet No/Date: 9/85- ALC3/2015 03.09.2015	Status:
HQ File :01/85/050/00066/AM15/	RLA File :21/24/040/00001/AM15/	Lic.No/Date: 2110001118 06.06.2014	Deferred

The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 01.10.2015

Case No.: 394 10/23/85-ALC3/2014	Party Name: NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date: 9/85- ALC3/2015 03.09.2015	Status:
HQ File :01/85/050/00196/AM15/	RLA File :02/24/040/00187/AM15/	Lic.No/Date: 0210205422 06.01.2015	Deferred

The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred for 01.10.2015

6	395 Case No.:13/2/85-ALC3/2014	Party Name:APEX INTERNATIONAL,	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00017/AM15/	RLA File :13/24/040/00058/AM14/	Lic.No/Date:1310046476 21.03.2014	Approved
The Committee noted the comments of MSME(Food) furnished vide their U.O. No. 17(4)(1)/2015-Food dated 19.08.2015 and on the basis of that comments, the Committee decided to ratify the norms as under:-				
Export Item		Qty.	Import item	Qty.
Cleaned and Sorted Senna Pods		95.00MT	Raw/Farmer Grade Senna Pods	100.00MT
RA may take consequential action as per policy/procedure.				

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7	396 Case No.:32/17/85-ALC3/2014	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00152/AM15/	RLA File :03/95/040/00555/AM15/	Lic.No/Date:0310789919 01.10.2014	Deferred
The Committee noted that similar cases of this firm were found to be outside the scope of para 4.7 of HBP, Vol.I (2009-14) as the import item Premix for Plumpy Nut contained Vitamins which were barred under para 4.7 of HBP, Vol.I(2009-14). In such a case, RA can not issue Advance Authorisation on self declaration basis. Therefore, it was decided to call for a clarification from concerned RA as to how AA was issued to the firm under this para which is barred /dis-allows the import of Vitamins and also remind the firm to furnish the requisite information. The case is deferred for 01.10.2015.				

Rup

8	397 Case No.:5/14/85-ALC3/2013	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00089/AM14/	RLA File :35/24/040/00016/AM14/	Lic.No/Date:3510041815 08.08.2013	Approved
The Committee noted the comments of DAHDF furnished vide their letter No. 1-10/2015-Meat dated 27.07.2015 and on the basis of that comments, the committee decided to approve the case and not to allow the Herbs Mix(Breeder) as the same has not been claimed by the firm. It was also decided to regularise the case under para 4.4.2 of HBP, Vol.I (2009-14) as per the decision of PRC taken in its meeting No. 36 dated 11.02.2014.				
Export Item		Qty.	Import item	Qty.
Herb Mix: i) Herb Mix (Piglet) ii) Herb Mix(Milk Replacer) (containing imported Dried Hawthron Berries 897.50Kg)		800.00Kg 5450.00Kg	Dried Hawthorn Berries Dried Hawthron Berries	80.00Kg 817.50Kg
RA may take consequential action as per policy/procedure.				

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9	398 Case No.:10/4/85-ALC3/2015	Party Name:GROVER VINEYARDS LTD.,	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00040/AM16/	RLA File :07/24/040/00294/AM15/	Lic.No/Date:0710108129 30.04.2015	Rejected
The Committee noted that it is quite difficult to establish accountability for imported Raw Still Wine 13.5% Alcohol in the export product. The Committee was unanimous view that Advance Authorisation for import of liquor may not be allowed under para 4.7 of HBP.				

Rmp

10	399 Case No.:3/17/85-ALC3/2014	Party Name:VPL CHEMICALS PVT.LTD,	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00123/AM15/	RLA File :07/24/040/00087/AM15/	Lic.No/Date:0710106961 13.11.2014	Deferred
The Committee noted that the comments are awaited from Deptt. of C&PC. The Committee decided to remind Deptt. of C&PC to expedite their comments. The case is deferred for 01.10.2015				

Rmp

11	400 Case No.:9/23/85-ALC3/2014	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00195/AM15/	RLA File :08/24/040/00396/AM15/	Lic.No/Date:0810134481 03.02.2015	Deferred
The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite their comments. The case is deferred for 01.10.2015				

Rmp

12	401	Party Name:FIELDFRESH FOODS PVT. LTD	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status: Deferred
	HQ File :01/85/050/035/AM13	Review of ad-hoc norms fixed by NC in respect of Advance Authorisation as mentioned below issued under para 4.7 of HBP, Vol.I (2009-14) obtained by M/s. Fieldfresh Foods Pvt. Ltd., Gurgaon for export of Tomato Blend (Pizza Sauce).		
	0510320564 dt. 21.03.2012, 0510351426 dt. 11.04.2013, 0510344228 dt. 28.01.2013, 0510326268 dt. 30.05.2012, 0510335271 dt. 20.09.2012, 0510307961 dt. 15.11.2011, 0510354421 dt. 16.05.2013			
	As suggested by the representative of MFPI present in the meeting , the Committee decided that applicant may be told to furnish Lycopene Content of the imported Tomato Paste and that of export item i.e. Tomato Blend Pizza Sauce duly tested by an accredited lab. The case is deferred for 01.10.2015.			

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13	402 Case No.:8/26/85-ALC3/2013	Party Name:STERLING AGRO INDUSTRIES LTD.	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00169/AM14/	RLA File :05/24/040/00354/AM14/	Lic.No/Date:0510378167 04.02.2014	Deferred
The Committee noted that the firm has been asked to surrender the subject advance authorisation and confirmation thereof from RA is awaited. The Committee decided to remind the firm and RA. The case is deferred for 01.10.2015.				

14	403 Case No.:8/26/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE PVT. LTD	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status:
	HQ File :01/85/162/173/AM15	RLA File :34/24/040/292/AM13	Lic.No/Date:3410036335 07.03.2013	Deferred

The Committee noted the comments of Deptt of C&PC furnished vide their O.M. No. 46011/68/2009-PC.II dated 21.08.2015 and on the basis of those comments, the Committee decided to ratify the ad-hoc input output norms as under:-

Export Item	Qty	S.No.	Import Item	Qty
Tooth Brushes- Friscodent Interdental Mundpfledge Set (One Box= Bundle 64 Nos. + Conical Fine Brush Head 364 Nos. + Ultra Fine Brush Head 524 Nos.+ Tongue Cleaner 80 Nos. + Tongue Cleaner 80Nos + Travel Brush 288 Nos. + Plastic Boz 112 Nos. + Conical Super Fine Brush Head 320 Nos.)	1.00Box (Sl. No. 1 & 2 of imported item 1.00Kg (Sl. No. 3 & 4 of imported items).	1	Interdental Brush Head	Net + 5% wastage
		2	Interdental Brushes with Cap	Net + 2% wastage
		3	Relevant Polymer- Polypropylene Granules	1.04Kg/Kg content in the export product
		4	Relevant Polymer- Thermoplastic Elastomer	1.04Kg/Kg content in the export product

RA may take consequential action as per policy/procedure.

15	404 Case No.:4/4/85-ALC3/2015	Party Name:ORGANIC INDIA PVT.LTD.	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00034/AM16/	RLA File :06/24/040/00006/AM16/	Lic.No/Date:0610038146 08.05.2015	Deferred

After consulting with the representative of MFPI present in the meeting, the Committee decided to see comments from MFPI. The case is deferred for 01.10.2015.

	405	Party Name:PRAGATI GLASS PVT. LTD	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status:
16	HQ File :01/85/50/027/AM12	RLA File :03/95/40/1024/AM14	Lic.No/Date:0310776251 28.03.2014	Deferred
The Committee noted that information are awaited from the firm. The Committee decided to remind the firm to expedite the information. The case is deferred for 01.10.2015.				

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	406	Party Name:MITTULAL LALA AND SONS	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status:
17	HQ File :01/85/50/034/AM14	RLA File :04/24/40/013/AM14	Lic.No/Date:0410145202 16.04.2013	Deferred
The Committee noted that RA has been asked to intimate as to why the subject AA was issued under para 4.7 of HBP. I (2009-14) for import of product which is barred under this para vide this office letter dated 21.07.2015 followed by e-mail reminder dated 25.08.2015 which is awaited. The Committee decided to remind RA for clarification. The case is deferred for 01.10.2015.				

Rup

	407	Party Name:IWI STATIONERY PVT. LTD	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/50/116/AM15	RLA File :03/94/40/455/AM15	Lic.No/Date:0310788252 21.08.2014	Deferred
18	Request FOR INCORPORATION OF Dia 0.7MM and 0.05MM in export product in respect of subject advance authorisation.			
	The Committee noted that NC in its meeting No. 5 held on 09.07.2015 decided to ask the firm to indicate the bifurcation of quantity of 0.7MM and 0.5MM Dia pencil to be used in export item. The firm has furnished the reply vide their letter dated 08.08.2015 and stated that they are not sure about the requirement of buyer as it can be either 0.7MM Dia or 0.5MM Dia. We may seek comments from MSME(Mech). The case is deferred for 01.10.2015.			

Rup

	408	Party Name: WESTERN INDIA CASHEW CO. PVT. LTD	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status: Rejected
19	HQ File :01/85/171/058/AM15	Request for review of norms fixed by NC in terms of para 4.4.2 of HBP, Vol.I 2009-14 for export of Roasted & Salted Cashew.		
The Committee noted that accountability of import item in export product is a cardinal principle of Duty Exemption Scheme, and more so, in the present case given the nature of the product. Hence, NC decided to maintain its earlier decision relating to description of export item.				

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20	409	Party Name: DRYTECH PROCESSES (I) PVT. LTD	Meet No/Date: 9/85- ALC3/2015 03.09.2015	Status: Rejected
	HQ File : 01/85/50/113/AM09 01/85/50/076/AM10	RLA File : 03/94/40/358/AM09 03/94/40/341/AM10	Lic.No/Date: 0310478010 dt. 09.07.2008 & 0310531366 dt. 30.07.2009	
	Removal of word "Seyal" from the description of export product "Spray Dried Gum Arabic Seyal" in respect of subject advance authorisations.			
The Committee heard the representative of the firm Mr. Sarit Haria, Director and Mr. Mani Nadar, Manager (Export) in person. The submission made by the firm's representative were discussed by the Committee and after considering all the aspects, the Committee did not agree to the request of the firm.				

Rup

21	410	Party Name: DRYTECH PROCESSES (I) PVT. LTD;	Meet No/Date: 9/85-ALC3/2015 03.09.2015	Status:
	Case No.: 14/15/85-ALC3/2014			
21	HQ File: 01/85/050/00119/AM15/	RLA File: 03/94/040/00553/AM15/	Lic.No/Date: 0310791144 17.11.2014	Deferred
	The Committee noted that purity level of import item has been called for from the firm vide this office e-mail dated 10.07.2015 followed by hard copy thereof dated 16.07.2015, reply is awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 01.10.2015			

Rup

22	411	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status:
	Case No.:23/5/85-ALC3/2015			
	HQ File :01/85/050/00067/AM16/	RLA File :03/94/040/01176/AM15/	Lic.No/Date:0310794759 20.03.2015	Approved
	The Committee noted the comments of MFPI furnished vide their O.M. No. 4(4)/2015 & 4(4)/2015 dt. 03.09.2015 and 07.07.2015 respectively. Based on that comments, the Committee decided to approve the case with wastage worked out after factoring in the value of recoverable wastage i.e. Cocoa Powder as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg
	RA may take consequential action as per policy/procedure.			

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412 Case No.:19/5/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
HQ File :01/85/050/00063/AM16/	RLA File :03/94/040/01172/AM15/	Lic.No/Date:0310794708 19.03.2015	Approved
23 The Committee noted the comments of MFPI furnished vide their O.M. No. 4(4)/2015 & 4(4)/2015 dt. 03.09.2015 and 07.07.2015 respectively. Based on that comments, the Committee decided to approve the case with wastage worked out after factoring in the value of recoverable wastage i.e. Cocoa Powder as under:-			
Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg
RA may take consequential action as per policy/procedure.			

Rup

413 Case No.:21/5/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
HQ File :01/85/050/00065/AM16/	RLA File :03/94/040/01170/AM15/	Lic.No/Date:0310794706 19.03.2015	Approved
24 The Committee noted the comments of MFPI furnished vide their O.M. No. 4(4)/2015 & 4(4)/2015 dt. 03.09.2015 and 07.07.2015 respectively. Based on that comments, the Committee decided to approve the case with wastage worked out after factoring in the value of recoverable wastage i.e. Cocoa Powder as under:-			
Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg
RA may take consequential action as per policy/procedure.			

Rup

414 Case No.:22/5/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
HQ File :01/85/050/00066/AM16/	RLA File :03/94/040/01171/AM15/	Lic.No/Date:0310794707 19.03.2015	Approved
25 The Committee noted the comments of MFPI furnished vide their O.M. No. 4(4)/2015 & 4(4)/2015 dt. 03.09.2015 and 07.07.2015 respectively. Based on that comments, the Committee decided to approve the case with wastage worked out after factoring in the value of recoverable wastage i.e. Cocoa Powder as under:-			
Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg
RA may take consequential action as per policy/procedure.			

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415 Case No.:20/5/85-ALC3/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
HQ File :01/85/050/00064/AM16/	RLA File :03/94/040/01181/AM15/	Lic.No/Date:0310794876 25.03.2015	Approved

The Committee noted the comments of MFPI furnished vide their O.M. No. 4(4)/2015 & 4(4)/2015 dt. 03.09.2015 and 07.07.2015 respectively. Based on that comments, the Committee decided to approve the case with wastage worked out after factoring in the value of recoverable wastage i.e. Cocoa Powder as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

RA may take consequential action as per policy/procedure.

Rup

27	416 Case No.:6/26/85-ALC3/2013	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00167/AM14/	RLA File :03/95/040/00819/AM14/	Lic.No/Date:0310765542 10.01.2014	Deferred
The Committee noted that the firm has requested for one month time for submission of information vide their e-mail dated 31.08.2015. The Committee agreed to grant this time. The case is deferred for 01.10.2015.				

Rup

28	417	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/133/AM13	RLA File :03/95/040/255/AM13	Lic.No/Date:0310706518 28.08.2012	Deferred
The Committee noted that the firm has requested for one month time for submission of information vide their e-mail dated 31.08.2015. The Committee agreed to grant this time. The case is deferred for 01.10.2015.				

Rup

29	418 Case No.:1/7/85-ALC3/2014	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00037/AM15/	RLA File :07/24/040/00018/AM15/	Lic.No/Date:0710104073 13.05.2014	Deferred
The Committee noted that the information is awaited from the firm. The Committee decided to remind the firm by issuing final reminder to expedite the information. The case is deferred for 01.10.2015.				

W.H.

Rup

30	419 Case No.:4/9/85-ALC3/2014	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00070/AM15/	RLA File :07/24/040/00081/AM15/	Lic.No/Date:0710105328 23.06.2014	Deferred
The Committee noted that the information is awaited from the firm. The Committee decided to remind the firm by issuing final reminder to expedite the information. The case is deferred for 01.10.2015.				

Rup

31	420 Case No.:13/23/85-ALC3/2014	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00199/AM15/	RLA File :07/24/040/00342/AM15/	Lic.No/Date:0710107287 24.12.2014	Deferred
The Committee noted that the information is awaited from the firm. The Committee decided to remind the firm by issuing final reminder to expedite the information. The case is deferred for 01.10.2015.				

Rup

	421	Party Name:MUKKA SEAFOOD INDUSTRIES PVT. LTD	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status: Deferred
32	HQ File 01/85/162/143/AM15	Amendment in the ad-hoc norms fixed by NC in terms of para 4.4.2 of HBP, Vol.I (2009-14).		
The Committee decided to call for the variation range in the % content of Vitamins along with justification from the firm. The case is deferred for 01.10.2015.				

Rup

33	422	Party Name:OSTERN PVT. LTD	Meet No/Date:9/85-ALC3/2015 03.09.2015	Status:
	HQ File :01/85/50/034/AM15	RLA File :02/24/040/152/AM14/	Lic.No/Date:0210203104 08.05.2014	Approved
The Committee decided to approve the case as per SION H-175 as decided earlier in meeting No. 06 date 23.07.2015 vide case No. 302, 303 & 304.				
RA may take consequential action as per policy/procedure.				

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34	423	Party Name:WRITEFINE PRODUCTS PVT. LTD	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/50/010/AM15	RLA File :03/95/40/851/AM14	Lic.No/Date:0310767953 27.01.2014	Deferred
Request for enhancement of wastage as applied for in respect of subject advance authorisation.				
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 01.10.2015.				

Rup

35	424 Case No.:8/4/85-ALC3/2015	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00038/AM16/	RLA File :31/83/040/00217/AM15/	Lic.No/Date:3110065214 20.01.2015	Deferred
The Committee noted that the information are awaited from the firm. The Committee decided to remind the firm to expedite the information. The case is deferred for 01.10.2015				

Rup

36	425 Case No.:1/22/85-ALC3/2014	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00161/AM15/	RLA File :31/83/040/00218/AM15/	Lic.No/Date:3110065215 20.01.2015	Deferred
The Committee noted that the information are awaited from the firm. The Committee decided to remind the firm to expedite the information. The case is deferred for 01.10.2015				

Rup

37	426 Case No.:4/1/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00003/AM16/	RLA File :07/24/040/00366/AM15/	Lic.No/Date:0710107743 03.03.2015	Deferred
The Committee noted that the information are awaited from the firm. The Committee decided to remind the firm to expedite the information. The case is deferred for 01.10.2015.				

11/11/15

Rup

38	427 Case No.:5/1/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00004/AM16/	RLA File :07/24/040/00408/AM15/	Lic.No/Date:0710107746 03.03.2015	Deferred
The Committee noted that the information are awaited from the firm. The Committee decided to remind the firm to expedite the information. The case is deferred for 01.10.2015.				

Rup

39	428 Case No.:6/1/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00005/AM16/	RLA File :07/24/040/00427/AM15/	Lic.No/Date:0710107747 03.03.2015	Deferred
The Committee noted that the information are awaited from the firm. The Committee decided to remind the firm to expedite the information. The case is deferred for 01.10.2015.				

Rup

40	429 Case No.:1/2/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00012/AM16/	RLA File :07/24/040/00396/AM15/	Lic.No/Date:0710107748 03.03.2015	Deferred
The Committee noted that the information are awaited from the firm. The Committee decided to remind the firm to expedite the information. The case is deferred for 01.10.2015.				

Rup

41	430 Case No.:11/4/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00041/AM16/	RLA File :07/24/040/00430/AM15/	Lic.No/Date:0710107927 25.03.2015	Deferred
The Committee noted that the information are awaited from the firm. The Committee decided to remind the firm to expedite the information. The case is deferred for 01.10.2015.				

1/10/15

Rup

42	431 Case No.:12/4/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00042/AM16/	RLA File :07/24/040/00434/AM15/	Lic.No/Date:0710107905 23.03.2015	Deferred
The Committee noted that the information are awaited from the firm. The Committee decided to remind the firm to expedite the information. The case is deferred for 01.10.2015.				

Rup

43	432 Case No.:13/4/85-ALC3/2015	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00043/AM16/	RLA File :07/24/040/00429/AM15/	Lic.No/Date:0710107901 23.03.2015	Deferred
The Committee noted that the information are awaited from the firm. The Committee decided to remind the firm to expedite the information. The case is deferred for 01.10.2015.				

Rup

44	433 Case No.:11/26/85-ALC3/2013	Party Name:MANGLAM ARTS	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00172/AM14/	RLA File :13/24/040/00052/AM14/	Lic.No/Date:1310046101 14.02.2014	Approved

The Committee noted the comments of MSME(Hosiery) furnished vide their U.O. No. 37(5)/96/2014-15/Hosiery/202 dated 26.08.2015. Based on that comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Wooden Arm Chair Upholstered fitted with 58% Linen, 42% Cotton Fabric, 360 GSM (Net content 3.20Sq. yards) (Style No. 10166)	315.00Nos.	58% Linen 42% Cotton Fabric 54"Width, 360GSM	3.36Sq.yards/Pc including wastage.
Wooden Arm Chair Upholstered fitted with 58% Linen, 42% Cotton Fabric, 360 GSM (Net content 5.66Sq. yards) (Style No. 11232)	298.00Nos	58% Linen 42% Cotton Fabric 54"Width, 360GSM	5.90Sq.yards/Pc including wastage
Wooden Arm Chair Upholstered fitted with 58% Linen, 42% Cotton Fabric, 360 GSM (Net content 6.57Sq. yards) (Style No. 11334)	301.00Nos	58% Linen 42% Cotton Fabric 54"Width, 360GSM	6.85q.yards/Pc including wastage
Wooden Arm Chair Upholstered fitted with 58% Linen, 42% Cotton Fabric, 360 GSM (Net content 8.46Sq. yards) (Style No. 8427)	23.00Nos	58% Linen 42% Cotton Fabric 54"Width, 360GSM	8.85Sq.yards/Pc including wastage

RA may take consequential action as per policy/procedure.

W.H.

Rup

	434	Party Name:GLAXOSMITHKLINE (GSK) CONSUMER HEALTHCARE LTD.	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status: Deferred
45	HQ File :01/85/171/128/AM14	Fixation of SION for export product "Malt Milk Food".		
It was noted that the quantity recommended by MFPI vide their O.M. No. 4(12)/2014-DGFT dt. 31.08.2015 needs to be looked into further in the light of data provided by the applicant.				

Rmp

46	435 Case No. 1/6/85-ALC3/2015	Party Name:THE GLOBAL GREEN COMPANY LTD	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:
	HQ File :01/85/050/00070/AM16/	RLA File :09/24/040/00174/AM16/	Lic.No/Date:0910062318 08.07.2015	Withdrawn
	The Committee noted that RA has issued the subject advance authorisation on repeat basis. The Committee decided to withdraw the case.			

Rmp

47

436 Case No. 2/26/85-ALC3/2013	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:9/85- ALC3/2015 03.09.2015	Status:	
HQ File :01/85/050/00163/AM14/	RLA File :03/95/040/00938/AM14/	Lic.No/Date:0310771067 19.02.2014	Approved	
The Committee noted the comments of Textile Commissioner furnished vide their letter No. 11/55/2014/Wvg/34 dt. 27.08.2015. On the basis of that comments the Committee decided to fix the ad-hoc input output norms as under:-				
Export Item	Qty.	S.No.	Import Item	Qty including wastage
DISPOSAL DIAPER (CONTOUR SHAPE SIZE- MEDIUM DIAPER LENGTH 450mm of	1000.00 Nos	1	Cellulose based Wood Pulp(Untreated)	14.56Kg
		2	Super Absorbent Polymer (Sodium Poly Acrylate Based Polymer)	4.99Kg
		3	Polypropylene Hydrophillic Non Woven Fabric 160mm *450mm*1000/1000*1000	74.88Sq. Mtr
		4	Polythylene Film (24-25 GSM) 320mm*450*1000/1000*1000=144Sq.Mtr*24(GSM)	3.59Kg
		5	Elastic Rubber Threads (8 Strands)(3+3+1+1)450MM Length	0.19Kg
		6	Hotmelt Adhesive	1.174Kg
		7	BOPP Pressure Sensitive Adhesive Taps(both side 2*30mm*68mm*1000/100*1000)	4.24Sq.Mtr
		8	Polypropylene Hydrophobic Non-Woven Fabric 270MM*450*1000/1000*1000	126.36Sq.Mtr
		9	Acquisition Layer Non-Woven 35GSM 200mm*80mm*1000/1000*1000	16.64Sq.Mtr
RA may take consequential action as per policy/procedure.				

WVP

Rmp

